

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:639

ANSWERED ON:24.02.2011

COURT FEE

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission of India in its latest report recommended a 50 fold hike in the court fees to be paid by parties approaching the Supreme Court for corporate disputes and has suggested fixing a maximum limit of Rs. One lakh for such fees;
- (b) if so, whether the recommendation was forwarded to the Supreme Court for its final decision; and
- (c) if so, the details/response of the Supreme Court in this regard?

Answer

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c) : The Law Commission of India in its 236th Report on `Court Fee in Supreme Court vis-a-vis Corporate Litigation`, submitted recently to the Government, has broadly suggested inter-alia that `for the figure Rs.2000 occurring in clause (1) of the proviso to Sl. No.2 of Part II of the Supreme Court Rules, Rs.1 lakh (or more) needs to be substituted`. The Commission have further suggested that the Supreme Court Committee would appropriately delve in to details.

The Report is yet to be sent to the Supreme Court for their consideration.